

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 43/TT/2020

- Subject** : Petition for truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 tariff period of two assets under Mauda Transmission System in Western Region (WR)
- Date of Hearing** : 6.7.2021
- Coram** : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Madhya Pradesh Power Management Company Ltd. (MPPMCL) & 10 Others
- Parties Present** : Shri S. S Raju, PGCIL
Shri D. K. Biswal, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri Amit Yadav, PGCIL
Shri Anindya Kumar Khare, MPPMCL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
- a. Instant petition is filed for truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 tariff period for the Combined Asset comprising of the following two transmission assets under Mauda Transmission System in WR:
Asset-I: 400 kV D/C Mauda-Wardha line (ckt-I) along with bays at Wardha; and
Asset-II: 400 kV D/C Mauda-Wardha line (ckt-II) along with bays at Wardha.
 - b. The transmission assets were put into commercial operation in 2009-14 tariff period.
 - c. The Commission vide order dated 29.2.2016 in Petition No. 502/TT/2014 had approved the notional date of commercial operation for the Combined Asset as 1.6.2012. Further, the Commission trued up the tariff of the 2009-14 period and approved the tariff for the 2014-19 period vide order dated 29.2.2016.
 - d. Details of capital cost, Additional Capital Expenditure (ACE) allowed for 2014-19 tariff period and total cost as on 31.3.2019 has been submitted.



- e. Details of actual cost incurred during 2014-19 period, ACE during 2014-15, 2015-16 and 2016-17 periods and total cost as on 31.3.2019, which is within approved FR cost, has been submitted.
 - f. No ACE is claimed in 2019-24 tariff period.
 - g. The information sought vide Technical Validation letter was filed vide affidavit dated 4.5.2020 wherein justification of ACE during 2014-19 period and liability flow statements have been submitted;
 - h. Rejoinders to the reply of MPPMCL and Maharashtra State Electricity Distribution Company Ltd. have been filed vide separate affidavits dated 3.9.2020.
 - i. Tariff as claimed in the petition for 2014-19 and 2019-24 tariff periods may be allowed.
3. The representative of MPPMCL submitted that the reply filed by MPPMCL vide affidavit 16.1.2020 may be considered.
 4. After hearing the parties, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Dy. Chief (Law)

